

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8094 of 2021

Arvind Yadav @ Arvind Kumar.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Arun Kumar, Advocate
For the State : Mr. Shailesh Kumar Sinha, A.P.P.

02/6-9-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Gumla P.S. Case No. 88 of 2020, G.R. No. 767 of 2020, S.T. No. 63 of 2021.

The petitioner was suspected to have enticed away the daughter of the informant. In the 164 Cr.P.C. statement of the victim, she has stated that while she was returning home after giving her exams, she had called the petitioner with whom she was having a love affair. She has further stated that both thereafter went to Ranchi where she stayed at the house of the petitioner for 7-8 months. She has expressed her desire to solemnize marriage with the petitioner.

The petitioner appears to be in custody since 16.10.2020.

Regard being had to the statement of the victim, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-I cum Special Judge, Gumla in connection with Gumla P.S. Case No. 88 of 2020, G.R. No. 767 of 2020, S.T. No. 63 of 2021.

(Rongon Mukhopadhyay, J)

Rakesh/-